

Government of Jammu and Kashmir  
Ladakh Affairs Department.  
Civil Secretariat, Srinagar.

Notification  
Srinagar , the 10<sup>th</sup> August, 2016

SRO 265 .-In exercise of the powers conferred by Section 60 of the Ladakh Autonomous Hill Development Council Act, 1997, the Government hereby make the following amendment in the Ladakh Autonomous Hill Development Councils (Election) Rules, 1995:-

After rule 94, the following rules shall be inserted namely:-

"94A. Special meeting of the Council for removal of Chairman:-

- (a) In case a requisition is made in writing by not less than one-third of the members of the Council for convening a special meeting for removal of Chairman, the Chief Executive Officer shall convene such meeting on such date and at such place and time as the Government may fix.
- (b) Notice of such meeting shall be given by the Chief Executive Officer to all members at least ten days before the date fixed for such meeting causing it to be sent to the registered address of the each member at least seventy two hours before the time fixed for such meeting.
- (c) Each elected member shall record his vote by putting in favour of or against the resolution for removal of Chairman.
- (d) As soon as the voting papers have been delivered to the Chief Executive Officer, he shall proceed with counting of valid votes in favour of or against the resolution for removal of Chairman after rejecting any voting paper which does not bear on its back the signature of the Chief Executive Officer.

